

ITEM NO.55

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8410/2016
(Arising out of impugned final judgment and order dated 19-01-2016
in DBCRL No.549/2012 passed by the High Court Of Judicature For
Rajasthan At Jaipur)

JODHRAJ & ANR.

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

(IA No. 17865/2016 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 5350/2017 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
41198/2017, IA No. 41197/2017 - EXEMPTION FROM FILING O.T.)

Date : 22-11-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE M.R. SHAH

Counsel for the parties:

Ms. Gouri Karuna Das Mohanti, Adv.
Mr. Pawan Kumar Sharma, Adv.
Mr. Ali Jethmalani, Adv.
Mr. Rameshwar Prasad Goyal, AOR

State of Rajasthan Dr. Manish Singhvi, Sr. Adv.
Mr. Shailja nanda Mishra, Adv.
Mr. Arpit Parkash, Adv.
Mr. D.K. Devesh, AOR.

Mr. Milind Kumar, AOR

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Ms. Nidhi, AOR
Mr. Vaisal Dathan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Arguments heard.

Judgment reserved.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER